

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1069 OF 2007  
ALLAHABAD, THIS THE 6<sup>TH</sup> DAY OF NOVEMBER, 2007

HON'BLE MR. K. S. MENON, MEMBER-A

Kashi Ram Son of Lallee,  
Resident of Village Kalothra,  
Post Teharka,  
District-Niwarhi, M.P.

. . . . . Applicant

By Advocate : Shri R. K. Shukla

Versus

1. Union of India through its  
General Manager, North Central Railway,  
Allahabad.
2. Divisional Railway Manager,  
North Central Railway, Jhansi.
3. Section Engineer, Chitrakut Dham,  
Karvi, District Chitrakut.

. . . . . Respondents

By Advocate : Shri P. N. Rai

O R D E R

Learned counsel for the applicant says that this OA has been filed for a suitable direction for the respondents to consider the grievance of the applicant regarding absorption on a Group 'D' post in the department. Learned counsel for the applicant states that the applicant was engaged as a Casual Labour under Section Engineer, Chitrakut Dham, Karvi and since the respondents were not granting temporary status to the applicant even though he was entitled to the same, one Ram Kripal and 16 others <sup>including the applicant</sup> filed OA No.553/92. This OA was disposed of with direction to the respondents to give the applicant the benefit of temporary status as and when they <sup>are re.</sup> ~~earlier~~ engaged in their turn on availability of regular vacancy. In

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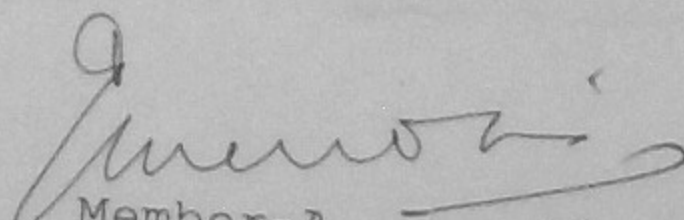
(3)

pursuance of the aforesaid order, <sup>2</sup> the respondents called for application from the applicant and he was screened by a committee on 28.04.2003.

2. The applicant's grievance is that the result of the screening test was not communicated to him nor ~~he~~ <sup>he</sup> was <sub>L</sub> given an appointment. On approaching the respondents regarding the same, he was assured of an appointment and asked to wait for his turn. But ~~since~~ <sup>then</sup> he received no intimation from the respondents and in the mean time he learnt that some other applicants along with him in OA No.593/92 were given appointment. Being aggrieved by this he sent a representation to the respondents on 29.09.2006, which has still not been decided. Hence, by this OA he seeks direction to the respondents to consider his representation.

3. The respondents are directed to consider the representation of the applicant dated 29.09.2006 and dispose of the same with a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

4. The OA is accordingly, disposed of with the above direction. No Costs. Copy of the order be given to counsel for the respondents.

  
Member-A